



## **The IIT-Delhi Act, 2007**

Act No. 5 of 2008

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पूरी हो सकेगी। यदि उस सत्र में या पूर्वोक्त अनुक्रामिक सत्रों के ठीक बाद के सत्र के अवसान के पूर्व सदन किसी संविधि या अध्यादेश में किसी प्रकार का परिवर्तन करने लिये सहमत होता है या इसके लिये सहमत होता है कि संविधि तथा अध्यादेश नहीं बनाया जाना चाहिये, तो संविधि या अध्यादेश संशोधित रूप में प्रभावी होगा या प्रभावी नहीं होगा, जैसी भी स्थिति हो, किन्तु ऐसे संशोधन या निरसन का उक्त संविधि तथा अध्यादेश, जैसी भी स्थिति हो, के अन्तर्गत पहले किए गए किसी कार्य की वैधता पर प्रतिकूल प्रभाव नहीं पड़ेगा।”

राकेश स्याल, संयुक्त सचिव

(DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS)

NOTIFICATION

Delhi, the 2nd May, 2008

No. F. 14(31)/LA-2007/LJ/08/2958.—The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the Lt. Governor of Delhi on the 21st April, 2008 and is hereby published for general information :—

“The IIIT – Delhi Act, 2007  
(Delhi Act 5 of 2008)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on the 2<sup>nd</sup> April, 2008)

[21<sup>st</sup> April, 2008]

An Act to establish and incorporate a non-affiliating and teaching Institute at Delhi to facilitate and promote studies, research, incubation, and extension work in Information Technology and its application domains, and also to achieve excellence in these and connected fields.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-ninth Year of the Republic of India as follows: -

1. **Short Title and commencement.** - (1) This Act may be called the **IIIT(Indraprastha Institute of Information Technology)- Delhi Act, 2007.**
- (2) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.
2. **Definitions.** - In this Act, unless the context otherwise requires,
  - (a) “Senate” means the Senate of the Institute, an academic body;
  - (b) “Academic staff” means such categories of staff as are designated by the Statutes to be the academic staff of the Institute;
  - (c) “Board of Governors” means the Board of Governors of the Institute;
  - (d) “Institute” means the IIIT - Delhi as incorporated under this Act;
  - (e) “Campus” means the unit established or constituted by the Institute for making arrangements for instruction, or research, or both;

- (f) "Chancellor", and "Director" means respectively the Chancellor and the Director of the Institute;
- (g) "Chairman" means the Chairman of the Board of Governors;
- (h) "Delhi" means the National Capital Territory of Delhi;
- (i) "department" means a department of studies of the Institute;
- (j) "employee" means any person appointed by the Institute;
- (k) "Government" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239 AA of the Constitution;
- (l) "hall" means a unit of residence or of corporate life for the students of the Institute;
- (m) "Lieutenant Governor" means the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 of the Constitution;
- (n) "misconduct" means a misconduct prescribed by the Statutes;
- (o) "prescribed" means prescribed by the Statutes made under this Act;
- (p) "Statutes", "Ordinances" and "Regulations" means respectively the Statutes, Ordinances and Regulations of the Institute for the time being in force; and
- (q) "Institute teachers" means professors, associate professors and assistant professors and lecturers and such other persons as may be appointed for imparting instruction or conducting research in the Institute and are designated as teachers by the Statutes.

**3. Incorporation.** - (1) With effect from such date as the Government may, by notification in the official Gazette, appoint, there shall be established an Institute by the name of "IIT-Delhi", comprising the Chancellor and the Director, the Board of Governors and the senate of the Institute and all such persons as may hereafter be appointed at such office or as members so long as they continue to hold such office or membership.

(2) The Institute shall be a body corporate with the name aforesaid having perpetual succession and a common seal with power, subject to the provisions of this Act, to acquire, hold and dispose of property and to contract, and may by the said name sue or be sued.

(3) The Institute shall be financially and administratively autonomous and as such shall be self-sufficient on capital and operational accounts having its own governance as well as administrative policies and practices as prescribed.

(4) The Government shall provide to the Institute an appropriate piece of land free of cost. It shall extend funds for the establishment of initial infrastructure including land development, architectural design, buildings, equipment and other needs. These interest free funds shall be repaid to the Government, in such timeframe as may be set by the Government and provided that the period for repayment of funds shall not commence till a period of five years from the date appointed for the commencement of this Act.

(5) Notwithstanding anything said in sub-section (4) above, the Institute may approach the Government at any time for loans, on such terms and conditions as mutually agreed, to meet its expansion and development.

(6) Where the Government may decide that educational facilities offered by the institute shall be given on a subsidised rate to the needy and deprived sections of the society, the Government shall make good the amount of the subsidy involved, to the Institute.

**4. Jurisdiction. -** Save as otherwise provided by or under this Act, the limits of the area within which the Institute shall exercise its powers, shall be those of the National Capital Territory of Delhi.

**5. Objects of the Institute. -** The objects of the Institute shall be -

- (a) To establish and incorporate a non-affiliating teaching institute for imparting IT education in Delhi.
- (b) To facilitate and promote studies, research and consultancy work in Information Technology and its application domains
- (c) To achieve excellence in IT and matters connected therewith or incidental thereto
- (d) To create a paradigm shift in the way IT can be used for improving the delivery of services in selected domains.
- (e) To be a change-agent that shall contribute to enable industry to develop state of the art products and services